[Mr. Chairman.]

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sard. We\* should use our intelligence and try to develop traditions wnich are in consonance with our past and responsive to our needs.

There is a general impression that this House cannot make or unmake governments and therefore it is a super fiuous body. But there are functions which a revising chamber can fulfil fruitfully. Parliament is not only a legislative but a deliberative body. So far as its deliberative functions are concerned it will be open to us to make very valuable contributions, and it will depend on our work whether we justify or do not justify this two-chamber system wiich is now an integral part of our Constitution. So it is a test to which we are submitted. We are for the first time starting, under the new parliamentary system, with a Second Chamber in the Centre, and we should try to do everything in our power to justify to tlie public of this country that a Second Chamber is essential to prevent hasty legislation. We should discuss with dispassion and detachment proposals put before us.

I do hope that we will all work together inspired by the one great ideal of a better life and a richer life for the ordinary people of this country.

## PAPERSLAIDONTHETABLE

(i) SAURASHTRA (ABOLITION OF LOCAL SEA CUSTOMS DUTIES AND IMPOSITION OF) PORT DEVELOPMENT LEVY REPEALING ORDINANCE

## (ii) DISPLACED "ERSONS (CLAIMS CONTINUANCE ORDINANCE

THE LEADER OF THE COUNCIL (SHRI N. GOPALASWAMI) I I also beg to lay on the Table under the provisions of Article i2?(2)(a) of the Constitution a copy of each of the following Ordinances promulgated by the President after the termination of the Fifth Session of the Provisional Parliament and before the commencement of the First Session of Parliament, T052:

(0 The Saurashtra (Abolition of Local Sea Customs Duties and

- Imposition of) Port Development Levy Repealing Ordinance, 1952. [Placed in Library. See No. P.2/52.]
- The Displaced Persons (Claims) Ordinance, Continuance 1952. Library. See No. [Placed in P-3/52-1

Conduct of Busim ss

#### NOTIFICATIONS AMENDING THE U.P.S.C. (CONSULTATION) REGULATIONS

I also lay on the Table a copy of the Ministry of Home Affairs Notification No. 18/952-Ests., dated the 20th March 1952, amending the Union Public Service Commission (Consultation) Regulations, in accordance with clause (5) of Article 320 of the Constitution. [Placed in Library. See No. :P-4/52.1

I also lay on the Table a copy of the. Ministry of Home Affairs Notificatioii No. 18/34-50-Ests., dated the 5th! May 1952, amending the Union Public Service Commission (Consulta-1 tion) Regulations, in accordance with clause (5) of Article 320 of the Constitution. [Placed in Library. See No. P.6/52.]

REPORT OF THE REHABILITATION FINANCE ADMINISTRATION

I further lay on the Table a copy of the Report of the Rehabilitation Finance Administration for the half-year ended the 31st December 1951, in accordance with subsection (2) of section 18 of the Rehabilitation Finance Administration Act. 1948. [See Appendix I, Annexure No. 3.1 \*

# RULES OF PROCEDURE AND CONDUCT OF BUSINESS

AN HON. MEMBER: On a point; of information, Sir. We have no rules of procedure.

MR. CHAIRMAN: Yes, lam coming to that. The rules of procedure governing conduct of business in this Council have been printed and a few-copies are available. Each Member

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The only three things on which there are fundamental differences are just these: Number one, the question has been raised about the place of Questions in this Council. After a good deal of discussion, I decided that we should adopt the procedure of the House of Lords. Questions on two days a week, three starred questions a day—that is the procedure of the House of Lords.

PROF. G. RANGA (Madras) . Altogether ?

MR. CHAIRMAN: So far as the starred questions are concerned, three questions on two days a week.

AN HON. MEMBER: For each Member?

MR. CHAIRMAN: Three questions for the whole day. Next, there are no Adjournment Motions in this Council because generally Adjournment Motions indicate censure of the Government or dissatisfaction with the Government. But the same purpose is served by Motions for Papers. That is also the procedure which prevails in the House of Lords. So, instead of Adjournment Motions, we have Motions for Papers.

# PANEL OF VICE-CHAIRMEN

MR. CHAIRMAN: The third thing is about the Panel of Vice-Chairmen. We have said there will be a Panel of Vice-Chairmen since the President of this Assembly is called Chairman. So it is said, the Council will have a Panel of Vice-Chairmen consisting of

not more than four persons. Four is the maximum number. Well, in the House of the People we have a Pnel of Chairmen—the Speaker and a Panel of Chairmen. Here it is the Chaiman and a Panel of Vice-Chairmen And I have nominate^ three persons and I am keeping one vacancy unfilled. They are: Acharya Narendra Deva who has sent a cable to me consenting to serve as a Vice-Chairman, Mr. Mukand Lal\* Puri and Begam Rasul. These are the three names and one is kept vacant.

Vice-Chairmen

We meet again on Monday for the discussion on the President's Address.

AN HON. MEMBER: On a point of information, Sir. When are you going to start the Question Hour in this Council?

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Mr. CHAIRMAN: Well, as soon as the rules are ready. You will know.

AN HON. MEMBER: Sir, what will Members of this Council be called?

MR. CHAIRMAN: It is a matter still under discussion.

AN HON. MEMBER: Who will consider the amendments to the rules?

MR. CHAIRMAN: There will be a Rules Committee appointed and in that Rules Committee amendments will be considered.

AN Hon. MEMBER: When are we to submit amendments to the President's Speech?

MR. CHAIRMAN: First the main motion must be submitted and as soon as the main motion comes, you can propose amendments.

AN HON. MEMBER: On a point of information, Sir. Is the information given to us about three questions the ruling of the Chairman?